

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD

(THIS THE 04TH DAY OF MAY 2011)

Present

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Original Application No. 172 OF 2007

(U/S 19, Administrative Tribunal Act, 1985)

Shri Dinesh Singh son of Shri Ram Saran, R/o Station Road, Sengara Achnera, District-Agra.

.....Applicant

VERSUS

1. Union of India through General Manager, North Central Railway, Allahabad.
2. General Manager, North Western Railway, Jaipur.
3. Divisional Railway Manager (P)/DPO, North Central Railway, Agra.
4. Divisional Railway Manager, NCR, Agra.
5. Divisional Railway Manager, Establishment, North Western Railway, Jaipur.
6. Divisional Mechanical Engineer, North Western Railway, Jaipur.
7. Mahesh Chand son of Ram Narayan, working as Gangman Brij Nagar PWI, NCR, Agra.
8. Sunder Singh son of Prabhati Lal, working as Varishth Khalashi, (RAC) Sarairohila Station Delhi, NWR, Jaipur Mandal.
9. Mahesh Chand son of Vrindawan, working as Varishth Khalashi, Dy. CE (C), NWR, Jaipur Mandal.
10. Gopal Krishan son of Ram Narayan, working as Bhisthi under Station Superintendent Jaipur, NWR, Jaipur Mandal.

Advocates for the applicant:-

.....Respondents
Sri A. Basheer.

Advocate for the Respondents:-

Sri P.N. Rai.
Sri A.K. Pandey.

ORDER

(PER:- MR. SANJEEV KAUSHIK, MEMBER-J)

Sri N.P. Singh holding brief of Sri A. Basheer, learned counsel for the applicant and Sri Dharmendra Kumar Tiwari holding brief of Sri A.K. Pandey,

learned counsel for the Respondent Nos. 2 to 6. Sri P.N. Rai, learned counsel for the Respondents Nos. 1, 3 and 4. The counsel for the respondents submits that on the same cause of action the applicant Sri Dinesh Singh has already filed an O.A. No. 111/99 before the CAT Jaipur Bench, Jaipur which was dismissed vide order dated 29th June, 2001. Therefore, they raised a preliminary objection with regard to the *res-judicata* that after filing an OA on the same relief the applicant cannot be allowed to file a second petition again on the same ground.

2. In view of the above, the instant original application is dismissed.
3. There will be no order as to costs.

16.
MEMBER (J)

/S.V./